

November 21, 2022
AD-21
Court No.1
SG

WPA(P) 540 of 2022

Mrinalini Majumdar
vs
The Bar Council of India and another

Mr. Phiroze Edulji,
Ms. M. Majumdar,
Ms. Pallavi Priyadarsheee, Advocates
....for the petitioner

Mr. Avinash Kankari, Advocate
....for the respondent No.1

The issue raised in this public interest petition is that the forms for enrolment and identity cards issued by respondent Bar Council do not contain any column to mention the name of mother of the candidate or the details thereof.

Learned counsel for respondent No.1 is directed to file affidavit-in-opposition within 4 weeks. The same may also be filed by respondent No.2 within the same period, thereafter affidavit-in-reply, if any, be filed within a week.

List on 6th February, 2023.

(Prakash Shrivastava, C.J.)

(Rajarshi Bharadwaj, J.)